CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated:

15 FEB 1994

APPLICATION NO(s)

656 of 1993.

MPPLICANTS: K. Jayaram Naidu

RESPONDENTS: Director, Telecom, Bangalore and Others.

TO.

- 1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
- The Director, Telecommunications, Bangalore Area, Bangalore-560009.
- 3. The Director General, Deptt. of Telecommunications, Dak Bhavan, Sansad Marg, New Delhi.
- 4. Sri.M.S.Padmarajaiah, Central Govt.Stng.Counsel, High Court Building, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 27-01-1994.

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SC Showner of 2 TWO EPUTY REGISTRAR (5/2) JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH ORIGINAL APPLICTION NUMBER 656 OF 1993

THURSDAY THIS THE 27TH DAY OF JANUARY, 1994.

Mr.Justice P.K.Shyamsundar, ... Vice-Chairman.
Mr.T.V. Ramanan ... Member(A)

K.Jayaram Naidu, Aged 56 years, S/o V.Kanakaian Naidu, 6, Block E-4, P & T Quarters, Kavalbhyrasandra, Bangalore-560 032.

. Applicant.

(By Advocate Dr.M.S.Nagaraja)

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- 1. The Director, Telecommunications, Bangalore Area, Bangalore-560 009.
- 2. The Chief General Manager, Telecommunication, Karnataka Circle, Bangalore-560 008.
- 3. The Director General,
 Department of Telecommunications,
 Dak Bhavan, Sansad Marg,
 New Delhi.
- 4. Union of India, represented by Secretary to Government, Ministry of Communication, Department of Telecommunications, New Delhi.

.. Respondents.

(By Standing Counsel Shri M.S.Padmarajaiah)

ORDER

Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

We have heard Dr.M.S.Nagaraja, learned counsel for the applicant and Shri M.S.Padmarajaiah for Shri M.Vasudeva Rao, learned Standing Counsel for the respondents. The grievance herein is that the applicant should not have been prematurely retired but should have been retained in service till he attained the age of superannuation. Before coming to the Tribunal, the applicant had apparently made a representation against the alleged injustice done to him. That representation appears to have clicked and it is now refreshing to notice the department itself



has sought to remedy the grievance of the applicant by directing his retention beyond 55 years. A confidential communication in that behalf having emanated from the department to the Chief General Manager Telecom, Bangalore and is to the following effect:-

Sub: Representation against premature retirement case of Shri K.Jayarama Naidu, TM, CTO, Bangalore.

Sir,

I am directed to refer to your letter No.Staff/ll--457 dated 16-11-1993 on the above mentioned subject and to say that the case of Shri K.Jayarama Naidu, Tri, CTO, Bangalore has been examined in this office and it is decided that Shri K.Jayarama Naidu, Tri, CTO, Bangalore may be retained in service beyond 55 years.

Further necessary action may be taken accordingly. CR Dossier sent along with your letter No.Staff/157/-Dlgs/II dated 5-8-1993 are also returned herewith."

In the light of the above communication the Director, Telecom will issue necessary orders withdrawing the impugned order and substituting in its place an order directing the retention of the applicant in service beyond 55 years. Since the above communication redresses the grievance of the applicant, this application stands disposed of as having become unnecessary. No costs.

Sd-MEMBER(A) VICE-CHAIRMAN.

np/

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